

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2925  
ANSWERED ON:10.02.2014  
CONSERVATION OF RIDGE AREA  
Mishra Shri Mahabal

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government is aware that non-forestry activities are taking place in the highly protected ridge area of Delhi;
- (b) if so, the details thereof; and
- (c) the steps taken/being taken by the Government in this regard?

**Answer**

MINISTER OF ENVIRONMENT AND FORESTS (Dr. M. VEERAPPA MOILY)

(a) & (b) Two applications have been filed before the National Green Tribunal namely Application No. 270 of 2013 - K.C. Bhargava & others v/s Union of India and others, and Application No. 306 of 2013 - Sanjay Kumar V/s Union of India and others, in which certain non-forestry activities occurring in the Ridge forest of Delhi have been alleged by the applicant. The Ministry has filed affidavit before the National Green Tribunal in these cases.

(c) As the matter essentially pertains to Government of NCT of Delhi and Ministry of Urban Development, Government of India, the Ministry has taken up the matter with the concerned agencies to take necessary steps to remove the encroachments from the ridge forests of Delhi.